



2026:AHC:32892

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3371 of 2026

Birendra Pratap Singh And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Badri Mani Tripathi
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. In the proceedings initiated under Section 67 of the U.P. Revenue Code, 2006 against the petitioners, an order of eviction, recovery and damages was passed on 10.11.2022 by the Respondent No.3.

2. Aggrieved against the aforesaid, a recall application was filed which was also rejected vide order dated 25.09.2025. Aggrieved against the aforesaid, statutory appeal was preferred by the petitioners before the District Collector, Prayagraj on 08.10.2025.

3. It is argued that along-with the said appeal, an application for the grant of interim protection was also filed on 08.10.2025, copy of which is appended as Annexure-1 to the writ petition but till date no order has been passed, hence the present writ petition.

4. Heard counsel for the parties and perused the record.

5. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Collector/ District Magistrate, District Prayagraj to decide the aforesaid application, strictly in accordance with law, expeditiously and preferably within a period of **four weeks** from the date of presentation of certified copy of this order, after providing an opportunity of hearing to the parties concerned,

unless there is no legal impediment.

(Prakash Padia,J.)

February 13, 2026
Swati